

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA**

LIBRARY

CPC./350/00110/2015
(OA. 32 of 2015)

Dated: 24.01.2020

**Coram : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. N. Chatterjee, Administrative Member**

1. Sonatan Halder,
S/O Sri. Gobinda Halder,
Residing at Vill – Jiarah,
P.O. – Bandpur,
Dist. – Hooghly, Pin – 712 701.

and other 47 applicants.

..... Petitioners/Applicants.

Versus

1. Sri R.K. Gupta,
The General Manager,
Eastern Railway,
17, N.S. Road,
Kolkata – 700 001.

2. Sri N.K. Prosad,
The Chief Personnel Officer,
Eastern Railway,
Fairlie Place,
Kolkata – 700 001.

..... Contemnors/ Respondents.

For the applicant : Mr. K. Safiullah, Counsel
Mr. N. Roy, Counsel

For the respondents : Mr. S.K. Das, Counsel

O R D E R (Oral)

Per : Bidisha Banerjee, Judicial Member

Heard both.



2. Ld. Senior counsel for applicant submitted that he would be pleased and satisfied with an order in the light of the decision of the Hon'ble High Court in WPCT No. 74/2016.

3. Ld. Counsel for respondents would admit at hearing that out of the ~~total 49~~ applicants, one candidate has no land loser issue. Out of rest ~~48~~ candidates whose lands were acquired, 31 have already been given appointment and rest of 17 were not given appointment due to 'overage'.

4. At that juncture, Ld. Counsel for applicant would reiterate that the applicants' case ought to be re-considered in the light of the decision in WPCT No. 74/2016.

5. The Ld. Counsel for the respondents submitted that he would have no objection if such direction issued.

6. Therefore, we dispose of the CPC with consent of the parties, with a direction upon the respondent authority to act in accordance with the decision of WPCT No. 74/2016 and pass an appropriate order within the time limit given by the Hon'ble High Court in the said WPCT and as in the event the time limit has expired, within a further period of 12 weeks.

(Dr. N. Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

drh